

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.062/345/2020

Tuesday, this the 11th day of August, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Dr. Bhagwan Sahai, Member (A)**

Majid-Ul-Islam
Aged about 28 years s/o
Mohammad Ayoub Sofi
R/o Pulwama Kashmir.

.....APPLICANTS

(By Advocate: Mr. Mansoor Ahmad Mir)

VERSUS

1. Union Territory of J&K through Commissioner
Secretary to Govt. Health and Medical Education
Department, Civil Secretariat, Jammu/Srinagar
2. Director, Sher-I-Kashmir Institute of
Medical Sciences, (SKIMS) Soura
Srinagar, Kashmir
3. Medical Superintendent, Sher-I-Kashmir
Institute of Medical Sciences, (SKIMS) Soura Srinagar,
Jammu
4. Head of Department, General Medicines
Sher-I-Kashmir, Institute of Medical
Sciences, (SKIMS) Soura Srinagar,
Kashmir.
5. Administrative Officer Policy Section,
Sher-I-Kashmir Institute of Medical Sciences
(SKIMS) Soura Srinagar, Jammu.

....RESPONDENTS

(By Advocate: Mr. Amit Gupta, AAG)

ORAL ORDER

{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}



The applicant challenges the Advertisement No.3/2020 issued for various posts including Technician Medical Group (Level-4). The qualification prescribed for that post is B.Sc. (Medical Technology). The applicant contends that he completed Post Graduation in Medical Technology and the respondents are not receiving the applicant stating that he does not hold the educational qualification.

2. This OA is filed challenging the advertisement No.3/2020 in so far as it has prescribed only lower eligibility qualification and not a superior one, at the level of Post Graduation. A further direction is sought to the respondents to prescribe the M.Sc. (Medical Technology) also as a qualification for the post.

3. We heard Mr. Mansoor Ahmad Mir, learned counsel for the applicant and Mr. Amit Gupta, learned counsel for the respondents at the stage of admission.

4. This very question was raised by the applicant in

The said OA was disposed of vide order dated 26.06.2020 directing the respondents to pass orders on the issue within a period of two weeks. The applicant did not state the development that has been taken place there.



5. Therefore, we dispose of this OA also directing that the result of consideration of the representation, in compliance with the order in OA.99/2020 shall hold good for this OA also. We make it clear that we do not express any view on merits. There shall be no order as to costs.

(DR.BHAGWAN SAHAI)
MEMBER (ADMN.)


(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

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